

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF KUTE SONS DAIRYS LIMITED

RELEVANT PARTICULARS	
1.	Name of corporate debtor Kute Sons Dairys Limited
2.	Date of incorporation of corporate debtor 20/02/1996
3.	Authority under which corporate debtor is incorporated / registered Registrar of Companies, Pune
4.	Corporate Identity No. of corporate debtor U01409PN1996PLC097492
5.	Address of the registered office and principal office (if any) of corporate debtor S. No. 406 & 407, Village Nimbhore, / Post Survadi, Tal. Phaltan, Satara, Maharashtra, India, 415523
6.	Insolvency commencement date in respect of corporate debtor 15/09/2025
7.	Estimated date of closure of insolvency resolution process 14/03/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional Mr. Kunal Jayant Waje IBBI/IPA-001/IP-P-02472/2021-2022/13815
9.	Address and e-mail of the interim resolution professional, as registered with the Board Plot No 26, Snehal Bunglow, Gokulwadi, Shrirang Nagar, Gangapur Road, Nashik 422013 Email: ipkunalwaje@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional Address: Same as above Email: cirp.kutesonsdairy@gmail.com
11.	Last date for submission of claims 29/09/2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Name the class(es): No class of creditors as per available information
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Weblink: https://ibbi.gov.in/en/home/downloads Physical Address: Plot No 26, Snehal Bunglow, Gokulwadi, Shrirang Nagar, Gangapur Road, Nashik 422013 (b) not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Kute Sons Dairys Limited** on 15/09/2025.

The creditors of **Kute Sons Dairys Limited**, are hereby called upon to submit their claims with proof on or before 29/09/2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (NA) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

sd/-

Mr. Kunal Jayant Waje,
IRP of Kute Sons Dairys Limited



Date: 17/09/2025

Place: Nashik